



## **The Assam Fixation of Ceiling on Land Holdings Act, 1956**

Act No. 1 of 1957

### **Keywords:**

Annual Lease, Rent, Tenant

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# THE ASSAM FIXATION OF CELLING ON LAND

## HOLDINGS ACT, 1956

(Assam Act No. I of 1957)<sup>1</sup>

*An Act to impose limits on the amounts of land that may be  
held by a person*

### Preamble

Whereas it is deemed necessary to make provision for imposition of limits on the amount of land that may be held by a person.

It is hereby enacted in the Seventh year of the Republic of India as follows-

### Chapter-I

#### Short title, extent and commencement-

1. (1) This Act may be called the Assam Fixation of Ceiling on Land holdings Act 1956.

(2) It shall extend to the Districts of [ (1) Goalpara (2) Dhubri (3) Kokrajhar (4) Bongaigaon (5) Barpeta (6) Nalbari (7) Kamrup (8) Darrang (9) Sonitpur (10) Lakhimpur (11) Dhemaji (12) Nagaon (13) Morigaon (14) Sibsagar (15) Jorhat (16) Golaghat (17) Cachar (18) Karimganj (19) Hailakandi (20) Dibrugarh (21) Tinsukia in the State of Assam.]<sup>2</sup>

(3) It shall come into force on such date as the State Government may by notification<sup>3</sup> in the official Gazette appoint.

[“(4) The State Government may, by notification published in the official Gazette from time to time, extend the Act to such other areas as may be specified in the notification.”]<sup>4</sup>

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1. (As passed by the Assembly), Received the assent of the President of India on the 7th December 1956, and published in the Assam Gazette, dated the 16th January 1957.
2. Substituted by Assam Act No. X of 1993 (With effect from 14th May, 1993), which was Amended by Assam Act No. XXIV of 1972, Assam Act No. IX of 1975, Assam Act No. VIII of 1991.
3. This Act came into force on 15th February, 1958, vide notification No.RRT-5/58/1, dated 15/2/1958
4. Inserted by Assam Act No. IX of 1975.

**“<sup>5</sup>Exception** 2. -The provisions of this Act shall not apply to (1) lands held by State Government or by the Union Government or by any local authority or by any Agricultural Farming Corporation constituted under the Assam Agricultural Farming Corporation Act, 1973 (Assam Act No. VIII of 1973).

(2) (a) lands held and utilised for special cultivation of tea and pu pose ancillary thereto;

(b) lands held by a mill, a factory, or a workshop, as the case may be, for the purposes of the expansion of the mill, factory or workshop, or for ancillary purposes of the expansion of the mill, factory o workshop, such as setting up of schools, dispensaries and roads, but not for any other purposes;

(c) land held by a co-operative farming society for cultivation of sugar-cane only for the purposes of feeding a co-operative sugar factory;

Provided tha if at any time, such lands ceases to be utilised for the purposes mentioned in the above said sub-clause, the provisions of this Act shall apply;

(3) land vesting in a Gram Sabha under the Assam Gramdan Act, 1961 (Assam Act I of 1962);

**Definition** 3. In this Act, unless the context otherwise requires:

(a) [“agriculture” includes horticulture, arboriculture, pisciculture, pig-gery, animal husbandry, poultry and other allied pursuits”]<sup>6</sup>

(b) the words “annual lease” has the meaning assigned to it in the Settlement Rules framed under the Assarn Land and Revenue Regulation. 1886 (Regulation I of 1886)

(c) “Collector” means the Deputy commissioner or any other Officer authorised by t<sup>h</sup> e State Government to perform the function of a Collector under this act.

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5. Originally Section 2, substituted by the Assam Act No.XX of 1962, and again substituted by the Assam Act No.IX of 1975, by the present Section 2

NOTE: In Assam exceptions as laid down U/S 2 of the Land Ceiling Act are in the line of recommendations of the Chief Ministers’ conference excepting plantation areas, factory areas Gramdan lands Sugarcane farms and feeding co-operative sugar Mills. With regard to land for ancillary purposes of tea cultivation and factories, Assam Act has laid down a very rigid list of such ancillary purposes. Land held by Religious or Charitable Institutions or land settled with the ex-proprietors or ex-tenure holders U/s 6 of the Assam State Acquisition of Zamindaris Act, 1951 have not been exempted.

(d) [“family” means a family consisting of one or more of the following namely-

(1) husband (2) wife (3) minor children and also include a joint family.]<sup>7</sup>

[Explanation- “Joint family” means family of which the member are descendants from a common ancestor and have a common mess, and shall include wife or husband, as the case may be, but shall exclude married daughters, married sons and their children.

Provided that a family consisting of father, and/or mother, sons and/or unmarried daughters holding lands jointly shall be presumed to be joint inspite of having a separate mess”]<sup>8</sup>

(e) [Deleted]<sup>9</sup>

(f) [“land means land which is or may be utilised for agricultural purposes or purposes subservient thereto and includes the sites of building appurtenant to such land and also includes land which is or may be utilised for quarrying stones,”]<sup>10</sup>

(g) the word “land-holders” has the meaning assigned to it in the Assam Land and Revenue Regulation, 1886(Regulation I of 1886);

(h) “landlord” means a person immediately under whom a tenant holds but does not include the Government.

(i) “owner” include proprietor, land-holder or settlement -holders as defined in Section 3 of the Assam Land and Revenue Regulation 1886 (Regulation I of 1886), but does not include Government;

(j) [“person” includes an individual, a family a joint family, a trustee, a company, a body corporate, a partnership farm, a society or an association of individuals whether incorporated or not;”]<sup>11</sup>

(k) “personal cultivation” means cultivation—

i) by the person himself, or

ii) by any member of his family, or

iii) by servant or hired-labourers on fixed remuneration payable in cash or kind but not in crop-share, under personal supervision of the per-

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6. Substituted by assam Act No. IX of 1975

7. Substituted by *ibid*

8. Substituted by the Assam Act IX of 1975

9. Deleted by *ibid*

10. Substituted by *ibid*

Provided it is accompanied by the bearing of risks of cultivation by the owner and by residence in the village in which the land is situated or in a nearby village or town within a distance of 8 K.M. during the greater part of the agricultural season:

Provided further that in the case of a person who is a widow or a minor, or is subject to any physical or mental disability or is a member of Military, Naval or Air Forces of the Union, or who is a student, below the age of twenty one years of any educational institution recognised by the State Government, the land shall be deemed to be under personal cultivation even in the absence of such personal supervision;]<sup>12</sup>

(1) "Prescribed" means prescribed by rules made under this Act;

(m) the expression "public purpose" include a purpose connected with settlement of land with actual cultivator or co-operative farming society;

(n) 'Rent" means whatever is lawfully payable in money or in kind on account of use and occupation of land;

(o) "Tenant" means a person who holds land under another person and is, or but for a special contract would be, liable to pay rent for that land to the other person [and includes a person who cultivates the land of another person on condition of delivering a share of the produce]<sup>13</sup>

## CHAPTER - II

### *Ceiling on existing holding and acquisition of excess land*

**Ceiling on existing holding and acquisition of excess land**

4.-(1) [Notwithstanding anything to the contrary in any law, custom or agreement no person shall be entitled to hold as owner or tenant, <sup>2</sup>(or mortgagee in possession) land which exceed the limit of 50 bighas in the aggregate and this limit of 50 bighas shall be applicable to the aggregate of the land held individually by the members of a family or jointly by some or all the members of such a family.

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11. Substituted by *ibid*.

12. Substituted by the Assam Act IX of 1975,

13. Inserted by Assam Act No. XVII of 1957.

Provided that where the person holds 'orchard lands' the aforementioned limit shall be increased by the actual area of the orchard subject to a maximum of 4 bighas over the limit of 50 bighas mentioned.]

2. notwithstanding anything to the contrary in any law, custom or agreement, no person shall be entitled to hold as owner, tenant, [or mortgagee in possession]<sup>3</sup> lands, for special cultivation of tea in excess of such land as has been used for special cultivation of tea and purposes ancillary thereto on the day of commencement of the Assam Fixation of Ceiling on Land Holdings, (Amendment) Act, 1970.

Provided that the State Government may allow more lands to be held for ancillary purposes and for increase in area under special cultivation of tea in accordance with the rules may be prescribed.

*Explanation*— Purposes ancillary to special cultivation shall mean the following—

- (i) land used for factory building,
- (ii) land used for staff buildings including labour line;
- (iii) land use for roads, bridges, and drains within the tea estates,
- (iv) land used for nurseries including shade trees,
- (v) [land used for hospitals, dispensaries, creches, recreation centres and play grounds]<sup>4</sup>
- (vi) land used for religious institution, burial or cremation ground.
- (vii) land used for any other building built by management as a statutory requirement under any law for the time being in force,
- (viii) land used for seed bari;
- (ix) land used as may be needed for rotational plantation to maintain the planted areas as on the commencement of this Act but not exceeding 7½ percent of the planted area;
- (x) lands lying within the boundaries of the actual planted area excluding tenanted khet lands;
- (xi) lands used for bamboo baris but not exceeding 50 bighas.

[3) The Ceiling of a Co-operative Farming Society shall be the aggregate of the ceiling of its individual members of their families under sub-

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- 1. Substituted by the Assam Act IX of 1975,
- 2. Inserted by the Assam Act No. XVIII of 1976.
- 3. Inserted by the Assam Act XVIII of 1976.
- 4. Substituted by Assam Act IX of 1975

Provided that lands held outside the society by a member of a Co-operative Society or any member of his family shall also be taken into account for determining his ceiling]<sup>5</sup>

(4) No benami transfer made after the twelfth day of November 1955, shall be taken into account in determining the limit upto which the transferor shall be entitled to hold lands under sub-section (1) above and in such case the limit and the excess land of the transferor shall be determined as if the transfer has not taken place]"

"[(5) No person who holds land in excess of the limit fixed under section 4 shall, on or after the commencement of the Assam Fixation of Ceiling on Land Holdings (Amendment) Act 1970, (Assam Act VIII of 1971) transfer or partition any land until the land in excess of such limit is determined and possession taken over by the Collector under this Act]<sup>5</sup>

Provided that for special reason to be recorded in writing, the Collector may permit transfer or partition of the land or any portion thereof.

*Explanation*—In this Section the expression transfer shall have the same meaning as defined in Section 5 of the Transfer of Property Act (Central Act IV of 1882) and "partition" means any division of land by act of parties made *inter-vivos*.

(6) If any person transfers or partitions in contravention of the provision of sub-section (5), or

[Transfers of partitions any land after the first day of April, 1970, i.e. the day on which this Amending Bill was introduced in the Assam Legislative Assembly, but before the commencement of the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1970] in anticipation of, or in order to avoid or defeat the objects of the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1970] then the area so transferred or partitioned shall be taken into account in calculating the area which that person is entitled to hold, and land exceeding the area so calculated shall be deemed to be in excess of the limit fixed under section 4 notwithstanding-

ing, that the land remaining with him may not, in fact, be in excess of such limit.

If by reason of such transfer or partition the holding of that person is less than the area so calculated to be in excess of such limit, then all his land shall be deemed to be surplus land; and out of the land so transferred or partitioned and in possession of this transferred land to the extent of such deficiency shall subject to rules made in that behalf also be deemed to be surplus land notwithstanding that the holding of the transferred may not, in fact, be in excess of the limit fixed under Section 4.

All transfers and partition made after the first day of April, 1970, i.e., the day on which this amending Bill was introduced in the Assam Legislative Assembly, but before the commencement of [the Assam Fixation of Ceiling on Land Holdings (Amendment) Act 1970, shall be deemed, unless the contrary is proved, to have been made in anticipation of, or in order to avoid or defect the objects of the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1970]<sup>6</sup>

**Submission of return by person holding land in excess of the ceiling** 5. – Any person who, on the date of commencement of this, [\*\*\*] holds as owner or tenant lands which in the aggregate, exceed the limit fixed under Section 4 above, shall within the prescribed period, submit to the Collector, a return giving the particulars of all his lands in the prescribed form and stating therein his selection of plot or plots of land (not exceeding in the aggregate the fixed under Section 4 above) which he desires to retain under the provision of this Act.

**Collection of information through other agency** 6. – If any person holding lands in excess of the limit fixed under Section 4 above fails to submit the return and intimate his selection within the prescribed period as required under Section 5 above, then the Collector may obtain the information required to be shown in the return through such agency as may be prescribed and select the plot or plots of land which such person is entitled to retain under the provisions of this Act as also the plot or plots which are in excess.

**Submission of statement to Government** 7. – (1) on the basis of the information given in the returns under Section 5 above which shall be duly verified through such agency as may be decided by the Government or the information obtained by the Collec-

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6. The word “this Act” whenever occurs have been substitutes by “the Assam Fixation of Ceiling on Land Holdings [Amendment] Act, 1970.

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tor under Section 6 above, the Collector shall prepare a draft statement showing among other particulars, the total area of lands held by such persons, the specific plots selected for retention with them, and also the land in excess of the limit fixed under Section 4 remaining after such selection.

(2) The draft statement shall be published in the offices of the Deputy Commissioner, the Sub-divisional Officer, the Circle Sub-Deputy Collector and the Mauzadar, and a copy thereof shall be served on the person or persons concerned in the manner prescribed. Any objection received within 15 days of the objector an opportunity for hearing order shall be passed on the objections.

[“The person making any such objection shall ascertains the date on which the objection will be considered and on the day fixed or on any other date to which the consideration may be postponed, the objector is absent, the Collector shall consider the objections in the absence of the objector and pass such order as he may think necessary making the statement final”]<sup>8</sup>

(3) The draft statement shall then be made final in terms of the final orders passed under the preceding sub-section and the Collector shall sign it and affix the date.

(4) Notwithstanding anything contained in the next sub-section, with effect from the date on which the final statement is signed by the Collector under the preceding sub-section, all rights, title and interest of the person or persons whose lands are shown as excess in such statement shall stand transferred to and vest in the State Government free from all encumbrances created by such person or persons and no person shall then be entitled to question it in any Court.

(5) The final statement prepared under sub-section (3) above shall be published in the same manner in which a draft statement is to be published under sub-section (2) above.

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\*\*\* The words “either by himself or through any member of his family” deleted by Assam Act XXVII of 1960 with effect from 17-8-1960)

7. Substituted for Figure “30” by the Assam Act XVIII of 1976.

8. Inserted by Assam Act No. XVIII of 1976.

[\*\*\*\*] ....deleted by ibid.

[“(6) without prejudice to any action under any other provision of this Act, the State Government may, on its own motion or on application, if filed within a period of 1 (one) year from the date of publication of the final statement under sub-section (4) or from the date on which the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1993 shall come into force, whichever is later, call for any record relating to any final statement and may pass such order or orders as it deems fit after giving the person or persons concerned an opportunity of being heard.]

7. Subject to the provision of section 19, the final statement then shall be submitted to the State Govt. without the Least possible delay.

8. [Deleted]<sup>10</sup>

9. [Deleted]<sup>10</sup>

10. [Deleted]<sup>10</sup>

**Taking possession** 11. – The Collector may at any time after the lands are transferred to the State Government under sub-section (4) of Section 7 proceed to take possession thereof and may, for that purpose use such force as may be necessary.

[“11A. Notwithstanding anything contained in this Act or in any other law for the time being in force—

(1) when it appears from a return submitted by a person under Section 5 or 22 of this Act that there is any land in excess of the ceiling limit the Collector may by an order in writing take possession of that land which has not been selected to be retained and in case when no such selection has been indicated in the return the Collector shall himself select the lands to be taken possession of.

(2) When it appears from a return submitted by a person under Section 5 or 22, that the particulars shown therin are not correct and the Collector finds from information received by him that there are lands in excess of the ceiling limit the Collector may by an order in writing take over possession of such excess lands. While doing so Collector shall him-

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[ ] Inserted by Assam Act X of 1993

9. Sub-section (4), (5), (6) and (7) substituted by Assam Act No. XVIII of 1976.

10. deleted by Assam Act No. XVIII of 1976

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self select the lands to be taken possession of.

(3) When no return has been submitted under this Act by any person in respect of his lands but the Collector finds from information received by him that the person holds lands in excess of the ceiling limit, the Collector may, at any time, by an order in writing take over possession of such excess lands. While doing so the Collector shall himself select the lands to be taken possession of.

(4) When the Collector has passed an order under sub-section (2) of Section 7 showing therein any land to be in excess of the ceiling limit applicable to the person concerned he shall by an order in writing take possession of such excess land.

(5) No order for taking possession shall be passed under any of the previous sub-section unless it appears to the Collector to be necessary to do so in public interest or for securing proper management of the lands in question.]<sup>11</sup>

(6) [When possession is taken of any land under any of the preceding sub-section, the person whose lands are taken possession of shall be paid for each year of such possession an amount equal to the annual land revenue and local rate payable for such land.

(7) Where the excess land of any person determined finally under Section 7 is found to be less than the land of that person which the Collector has taken possession of under this Section, the land which is in excess of the area so determined shall be returned by the Collector.

(8) Notwithstanding anything in any law for the time being in force, any order passed by a Collector under any of the preceding sub-section, shall be final and no court or any other authority shall entertain any suit, proceeding or appeal in respect of any such order passed or in respect of taking over and return of possession of land under any of the preceding sub-sections.

(9) For taking over possession of any land under any of the preceding sub-sections, the Collector may use such force as may be necessary.(10) Any order passed by the Collector for taking over possession of any land under any of the preceding sub-section shall not affect or prejudice in any

manner the determination of the excess land under the provisions of the Act.

(11) Any land of which possession is taken by the Collector may be temporarily for a period not exceeding one year at a time disposed of or utilised in the spirit of the provisions of Chapter III of this Act. Such temporary disposal shall not create any right, title and interest whatsoever in favour of any person.]<sup>12</sup>

**Principle of compensation** 12. – Where any land is [transferred to and vested in the State Government under sub-section (4) of Section 7]<sup>13</sup> of the Act, there shall be paid compensation which shall be determined by the Collector or any other officer authorised by the State Government in the manner and in accordance with the principles laid down below namely:—

(a) (1) Where the person from whom the excess land has been acquired held it as the owner thereof, the compensation (inclusive of the value of any tenancy right) shall be :—

(i) in case of fallow land, an amount equal to 25 times the full rate of annual land-revenue payable for such land, and

(ii) in case of other land, inclusive of the value of trees, an amount equal to 50 times such annual land-revenue :

Provided that if the land is under occupation of a tenant, then the compensation shall be apportioned between the owner and the tenant, and the share of the owner shall be, if the tenant has acquired occupancy right, 15 times, and in other cases 20 times such annual land revenue.

(2) where the person from whom the excess land has been acquired held it as a tenant thereon the compensation for his tenancy right shall be :—

(i) If he is an tenant, 10 times the full rate of annual land-revenue payable for the land when the land is fallow, and 35 times such annual land-revenue in all other cases;

(ii) If he is not an occupancy tenant 5 times such annual land-revenue payable for the land, when the land is fallow, and 30 times such annual land revenue in all other cases.

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12. Substituted by the Assam Act IX of 1975.

13. Substituted by Assam Act No. XVIII of 1976.

(3) Where there is a sub-tenant in the excess land acquired, an amount equal to 50 percent of the compensation payable under (1) or (2) above to the tenant under who he holds shall be paid out of it to the sub-tenant.

*Explanation* – Land which is not cultivated for 3 consecutive years immediately preceding the date of acquisition or which does not contain any tree, bamboo or thatch shall be regarded as fallow :

Provided that where the land is revenue free or assessed to land revenue at a concessional rate or where it is not assessed to land revenue under the provisions of the Assam Land and Revenue Regulation, 1886 (Regulation 1 of 1886) or of the Assam Land Revenue Re-assessment Act, 1936 (Assam Act VIII of 1936), the compensation shall be determined on the basis of annual land-revenue assessable under the provision of the afore-mentioned Acts on similar, full revenue paying land situated nearest to it.

(b) Where there is any building or structure or crop on the land the owner thereof shall be given the option of removing it within the prescribed period and if he fails to do so within the said period, it shall be sold in public auction and the sale proceeds after deduction of the cost of auction, if any, shall be paid to him.

(c) For any improvement made on the land, an additional amount not exceeding twice the amount of compensation payable under clause (a) above for the land benefited by such improvement shall be payable to the owner or the tenant [or the sub tenant]<sup>12</sup> as the case may be, at whose expense the improvement was made. In determining this amount, the following factors shall be taken into consideration, namely—

- (i) enhancement of the value of the land due to the improvement;
- (ii) probable duration of the effect of the improvement;
- (iii) labour and capital spent on the improvement.

13. : (a) The compensation may be paid in cash in one or more equal annual instalments within 5 years from the date of acquisition :

Provided that where the full amount of compensation is not paid within Six months of the date of acquisition, interest at the rate 2½ per cent per annum shall be payable on the unpaid balance of the compensation.

**The  
Manner of  
payment of  
compensation**

(b) (i) Where the land acquired is subject to a mortgage or charge, the creditors shall be paid out of the compensation money to the extent of the claim proved before the Collector or any other officer empowered in this behalf :

Provided that where the amount of total claim exceeds the compensation money, the creditors shall be paid proportionately in order of priority determined by him.

ii) The creditors whose debts are secured by mortgage or charge on the land acquired shall, within 60 days from the date of notification under Section 8, prefer claim in writing before the Collector who shall thenceupon proceed with and dispose of the claim.

iii) In case of dispute as to the person or persons who are entitled to be paid out to the compensation money, the amount shall be kept in deposit in a Government Treasury and the dispute shall be referred to the Civil Court of competent jurisdiction and the amount shall then be kept in deposit in a Government Treasury and the dispute shall be referred to the Civil Court or competent jurisdiction and the amount shall then be paid in terms of final decision of the Court.

**Ad-interim 14.** :- (1) When the person to whom compensation is payable prays ~~payment of~~ for payments of compensation pending investigation and final determination of the amount of compensation, an ad-interim payment or compensation, not exceeding 25 percent of the probable compensation, may be made after a preliminary enquiry on the execution by the claimant of an indemnity bond with one surety.

2) Such ad-interim compensation shall be deemed to be part of the compensation payable under this Act and shall be deducted from and adjusted against it.

### **CHAPETR -III**

#### *Disposal of excess land*

**Disposal of 15.** :- Subject to the provisions of this Act and of this chapter in particular **excess land** the excess and [transferred to and vested in the State Government under sub-section 4 of Section 7]<sup>1</sup> of this Act shall be at the disposal of the State Government.

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1. Substituted by the Assam Act No. XVIII of 1976

2. Substituted by the Assam Act No. VIII of 1971 for the word "have the opinion of taking".

**The manner 16. :-** (1) If there is any cultivating tenant in occupation of the land **of disposal of** acquired from an owner then he shall [ be given]<sup>2</sup> settlement of such land **excess land** within a prescribed period on the following conditions, namely :

a) that the area of land so settled, together with any other lands held by him or any member of his family either as tenant or as owner, shall not exceed in the aggregate the limit fixed under Section 4 of this Act and

b) that he shall pay to the State Government in one or more equal annual instalments not exceeding five an amount fixed by it but not exceeding the compensation payable by the State Government for acquisition thereof :

Provided that [\*\*\*]<sup>3</sup> any amount which he is entitled to receive as compensation under the provisions of this Act [shall be adjusted]<sup>4</sup> against and equal amount which [he]<sup>2</sup> is liable to pay under clause (b) above.

2) On payment of the full amount under sub-section (1) above, the land shall be settled with him with the status of a land-holder as defined in the Assam Land and Revenue Regulation, 1886 (Regulation I of 1886).[\*\*\*]<sup>5</sup>

3) Where the excess land is acquired from a tenant as such and not from the owner thereof, the State Government shall be entitled to settle it, on such terms as it may fix, with the fix, with the sub-tenant, if any, who is in occupation of such land, subject to the limit under Section 4, or if there be no sub-tenant so entitled, with any person coming within the purview of [\*\*\*]<sup>6</sup> sub-section (1) of Section 17 below, with the same status as was held by the tenant from which the land has been acquired.

**Manner of 17. :-** [(1) The State Government or any officer empowered by it in this **disposal of** behalf shall be entitled to settle any land which has not been disposed **land which is** of under Section 16 in the same manner as any other land which is at **not settled** the disposal of the Government under Section 12 of the Assam Land **under Section** and Revenue Regulation, 1886]<sup>7</sup>

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3. Deleted by the Assam Act No. VIII of 1971.

4. Deleted & added by *ibid.*

5. Words occurring after words "Regulation 1886".

6. Deleted by the Assam Act No. VIII of 1971.

7. Substituted by the Assam Act No. VIII of 1971.

2) The State Government or the officer empowered in this behalf may, for the purpose of settling any land under sub-section (1) above, eject, if necessary, any person in unauthorised possession.

[“(3) In making settlement under sub-section (1) of this Section preference shall be given as far as practicable to the following categories of person in the order of narration stated below :-

- a) Landless cultivator who has been rendered homeless due to flood, erosion or earthquake.
- b) Landless cultivator.
- c) Agricultural Farming Corporation as defined in the Assam Agricultural Farming Corporation Act. 1973 (Assam Act VIII of 1973)

*Explanation* . For the purpose of this Section the expression “Landless cultivator” shall mean a person who does not hold any land whether a owner or as tenant or as both exceeding 3 bighas and whose only means of livelihood is cultivation.]<sup>1</sup>

**18.** A tenant who is in occupation of any land [transferred to and vested in the State Goverment under sub-section (4) of Section 7]<sup>2</sup> but who does not take settlement of such land in the manner described in Section 16 above, shall acquire no right, title and interest in such land and shall be liable to ejectment, without prejudice to any other action that may be taken under the relevant provisions of the Assam Land and Revenue Regulation, 1886 (Regulation I of 1886), or any other law for the time being in force.

## CHAPTER - IV

### *Excess land under annual lease*

**Taking over 19. :-**(1) If from the final statement prepared under Section 7, it appears of excess that any person [\*\*\*]<sup>3</sup> holds any land under annual lease granted by the land which is State Government, which, with or without the lands already held by him, under annual [\*\*\*]<sup>3</sup> exceeds in the aggregate the limit fixed under Section 4 of this lease Act, then notwithstanding anything to the contrary in any laws or agreement, the Collector shall, after issue of<sup>4</sup>[one moths notice] takeover

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1. Inserted by Assam Act No. IX of 1975

2. Substituted by Assam Act No. XVIII of 1976 for the word “acquired under section 8”

3. Deleted by Assam Act XXVII of 1960.

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the excess land under annual lease and may eject any person who may be in possession of such land, and may thereupon dispose of it in the manner of Section 17.

2) No compensation for the land itself shall be payable for taking it over under sub-section (1) above.

3) Where there is any building or structure or crop on the land, the owner thereof shall be given the option of removing it within the prescribed period and if he does not do so, then the building, structure, or crop, as the case may be, shall be sold in public auction, and the sale proceeds, after deduction of the cost of auction, if any, shall be paid to him.

4) If there are any fruit-trees, on the land, then an amount fixed by the Collector after considering the value, nature, condition and number of such trees, shall be payable as compensation thereof, but amount shall not exceed 25 times the annual land-revenue payable for the land.

## CHAPTER -V

### *Ceiling on future acquisition*

#### **Ceiling on future acquisition by transfer, etc.**

20. :- (1) Notwithstanding anything to the contrary in any law, usage, contract or agreement, from and after the commencement of this Act, no person [\*\*\*]<sup>5</sup> as owner [or]<sup>6</sup> tenant [or mortgagee in possession]<sup>7</sup> shall acquire, or possess by transfer, exchange, lease, agreement or settlement any land which, or without the lands held by him or any member of his family, shall in the aggregate exceed the limit fixed under Section 4 of this Act.

*Explanation :-* Transfer does not include (i) inheritance and;

(ii) bequest or gift to an heir.

2) From and after the commencement of this Act, no document evidencing any transaction for acquisitions or possession of any land by way of transfer, exchange, lease, agreement or settlement shall be registered, unless a declaration in writing and duly verified is made filed

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4. Substituted by Assam Act No. XVIII of 1976

5. Deleted by Assam Act XXVII of 1960

6. Substituted by Assam Act IX of 1975 by a comma.

7. Inserted by Assam Act XVIII of 1976.

by the transferee before the competent registering authority under the Indian Registration Act, 1908 (Act XVI of 1908), about the total area of Lands held or possessed by him or any member of his family as owner or tenant.

Provided that in case of any transaction which does not require registration, the aforesaid declaration shall be filed before the Collector or any officer authorised by him in this behalf.

3) No registering authority shall register under the India Registration Act any document evidencing any transaction from the declaration made under sub-section (2) above, it appeal that the transaction has been effected in contravention of the provision of sub-section (1).

**Penalty for contravention of Section 20** 21. :- No right, title and interest shall accrue in favour of the transferee in any land in excess of the limit fixed under Section 4 of this Act by virtue of any transaction made in contravention of Section 20 above and as a penalty for such transaction the rights and interest of the transfer or in such excess land purported to transferred by such transaction to the transferee shall be deemed to have been transferred to the Government; and the transferee his assignee or any other person in occupation of the land on his behalf or through him shall be liable to be ejected in the manner prescribed by the Collector or any other officer authorised in this behalf.

Provided that nothing in Section shall effect the liability of any, of the transferee for payment of consideration of such transaction.

Provided further that no suit or proceeding by the transferee shall lie in any court for recovery of the consideration for any such transaction.

**Ceiling on future inheritance** 22. :-(1) If, after the commencement of this Act, any person acquires by inheritance or by bequest or gift from a person whom he is an heir any land which, with or without the lands already held by him [\*\*\*]<sup>1</sup> exceeds in this aggregate the limit fixed under Section 4 of this Act, then he shall within the prescribed period submit to the Collector a return in the manner of Section<sup>5</sup> giving the particulars of all lands and selecting the

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1. Deleted by Assam Act Act XVII of 1960

2. Substituted by Assam Act IX of 1975

3. Inserted by Assam Act XVIII of 1976

4. Deleted by Assam Act XXVII of 1960

2) If he fails to submit the return and select his lands within the prescribed period mentioned in sub-section (1), the then the Collector may obtain information and select the lands in the manner of Section 6.

[“(3) The Collector shall then prepare a draft statement and make the same final in the manner laid down in Section 7 and thereupon all the provisions of this Act shall apply *mutatis mutandis*.”]

## CHAPTER -VI

### *Ceiling for resumption of lands from tenants for personal cultivation by the land-lord*

**Ceiling for resumption of land from tenants for personal cultivation by the land-lord** 23. :-Notwithstanding anything to the contrary in any law, usage or agreement, no landlord shall be entitled to terminate the tenancy of any person on the ground for his requiring the land for his personal cultivation except under the following circumstance, namely:-

[a) If the aggregate area of lands in actual occupation of a tenant does not exceed 10 bighas, then he shall not be ejected therefrom, until he has been provided with land of equivalent value in the locality,

b) if the aggregate area of lands in actual occupation of a tenant exceeds 10 bighas, then the tenant shall not be ejected from a minimum area of 10 bighas as selected by him (tenant), until he has been provided with land of equivalent value in the locality, but the land-lord shall be entitled to resume for personal cultivation any area in excess of these 10 bighas. In no case however, the aggregate area of lands so resumed, from all his tenants taken together along with any other land already held under personal cultivation by the landlord [\*\*\*]<sup>3</sup> on the date of resumption, shall exceed an overall limit of [50]<sup>4</sup> bighas;

c) the right of resumption shall be exercisable by only those landlords whose income by cultivation of land is the principal source of income for their maintenance;

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1. Sub-section (3) substituted by Assam Act XVIII of 1976.

2. Clause (a) and (b) of section 23 substituted by Assam Act No XVII of 1957.

3. Omitted by Assam Act No. XXVII of 1960.

4. The figure “100” substituted by figure “50” by the Assam Act No XVII of 1957.

Provided that no tenancy of a tenant, who has acquired the right of occupancy under any law for the time being in force shall be terminated except under the provisions of that law :

[Provided further that if the landlord is a minor, or a widow in a person subject to any physical or mental disability, or a member of the Military, Naval or Air Forces of the Union, then it shall not be obligatory on him to leave a minimum area with the tenant under the provisions of clause (a) or (b) above]<sup>1</sup>

**No ejection after the expiry of 5 years** **24.** :- No tenant shall after the expiry of a period of 5 years from the commencement of this Act, be ejected on the ground that the landlord requires the land for his personal cultivation under the provision of Section 23 above:

Provided that if the land-lord is (a) a minor or (b) a widow, or (c) a person subject to any physical or mental disability, or (d) a member of the Military, Naval or Air Forces of the Union, then the said period of 5 years shall commence (a) on attainment of majority by the minor under Indian Majority Act (Act IX of 1985) or (b) on remarriage by the widow or (c) on cessation of the disability of the land-lord or (d) on discharge or retirement of the land-lord from the services of the Military, Naval or Air Forces of the Union.

**Restoration** **25.** :- (1) If a landlord who has ejected a tenant from any land of possession on the ground of his requiring such land for his personal cultivation, to tenants in fails to cultivate the land personally within one year or sublets it to other certain within two years from the date of his taking over possession, then the circumstances ejected tenant shall be entitled to restoration of possession in the manner prescribed.

2) Notwithstanding anything to the contrary in any law or agreement, any tenant who has been ejected within two years next before the 12th day of November, 1955 on the ground of the land-lord requiring the land for his personal cultivation, but who would not have been liable to be so ejected, had the provisions of the sub-section (1) above been in force at that time, shall be entitled to restoration of possession as if the provisions aforementioned were then in force.

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1. The Second Proviso inserted by Assam Act No. XVII of 1957.

**Ejected  
tenant to  
receive  
compensation  
for  
improvement  
done by  
him:-**

**26.** (1) Notwithstanding anythings to the contrary in any law or contract, a tenant who is ejected under the provision of Section 23 of this Act shall be entitled to receive compensation for any improvement made by him on the land from which he has been ejected.

2) In determining compensation, the following matters shall be taken into consideration, namely :-

- a) the enhancement of the value of the land due to the improvement,
- b) probable duration of the effect of the improvement,
- c) labour and capital spent by the tenant on the improvement,
- d) any advantage allowed to the tenant by the landlord in consideration of the improvement.

**Land-lord to  
select the  
area for  
resumption  
for personal  
cultivation  
not liable to  
ejection**

**27. :-** (1) A landlord who wants to resume any land for personal cultivation under Section 23 shall give notice to his tenant to that effect and thereupon the tenant shall select and the area under his occupation resumption which he is entitled to retain under the provisions of this Act, and shall inform the land-lord writing within 30 days of the service of the notice.

2) The landlord may then, out of the area not so selected by the tenant, choose the area which he is entitled to resume and may terminate the tenancy thereof after giving the tenants not less than 60 day's notice in writing.

3) If no information as required, under sub-section (1) above is received by the landlord within 45 days of the service of the notice, the landlord shall be entitled to select, in his discretion, the land for resumption under Section 23 and to terminate the tenancy thereof after giving the tenant not less than 60 day's notice in writing.

4) Notwithstanding anyhting to the contrary in any law or contract, no tenant of the land which has not been selected and demarcated for resumption for personal cultivation by the landlord under the sub-sections above and no tenant of the land which has been selected for resumption by the landlord but proceeding for ejection where from has not been instituted within the period mentioned in Section 24 of this Act, shall be ejected except on th grounds mentioned below and after giving at least 30 day's notice in writing-

- a) that he has done any act which is destructive or permanently

injurious to the land and failed to repair the damage within 90 days of the service of the notice given by the land-lord; or

b) that he has failed to pay the rent lawfully due to the land-lord within 90 days of its becoming due; or

c) that he has kept the land fallow for two consecutive years without any reasonable ground.

## CHAPTER -VII

### *Establishment of a Land Reforms Board*

**Notification for establishment of Land Reform Board** 28. :- (1) The State Government may, by notification in the official Gazette, establish a Land Reforms Board for the State of Assam.

(2) The Board shall consist of six members, namely :-

a) two non-official members nominated by the State Government,

b) three officers of the State Government, namely-

i) the Commissioner of Plains Division

ii) the Secretary to the Government of Assam in the Revenue Department,

iii) the land Reform officer who shall also be the Secretary to the Board:

c) a Chairman nominated by the State Government.]<sup>1</sup>

3) The members of the Board shall hold office for a period of three years from the date of notification mentioned in sub-section (1);

Provided that the State Government may extend the period by one year by a Notification in the official Gazette.

**Function of the Board** 29. :- It shall be the duty of the Board :- (1) to advise the State Government in-

a) carrying out the provisions of this act.

b) formulating policies in matters relating to land reform.

c) formulating schemes of co-operative settlement of land and of co-operative farming societies.

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1. Substituted by Assam Act No. XX of 1962

2) to evaluate from time to time the progress and effect of land reforms, and

3) to perform such other functions as may be prescribed.

**Rules of procedure**

**30.** :- The Board may frame its own rules of procedure consistent with the provisions of this Act and the Rules made thereunder, and hold such enquiries as deemed necessary for the proper discharge of its functions.

## **CHAPTER - VIII**

### ***Miscellaneous***

**Appeals**

**31.** : (1) Any person aggrieved by any order under Section 12 or 13 may, within 30 days of the order, prefer an appeal to the District Judge.

2) the decision of the District Judge, or the original order when no appeal is preferred, shall be final.

**Bar to Jurisdiction**

**32.** :- Except as otherwise expressly provided in this Act, no decision or order made in exercise of any power conferred by or under this Act shall be called in question in any Court.

**Collector may enforce order**

**33.** :- If the Collector is opposed or impeded in taking possession of any land under the provision of this Act, he may use or cause to be used such force as may be necessary to eject any person from the land.

**Penalties**

**34.** :-(1) Whoever contravenes any lawful order passed under this Act or obstructs any person from lawfully taking possession of any land under this Act or makes a declaration or statement or furnishes any information which is false and which he has reason to believe to be false, shall be punishable with imprisonment which may extend to one year or with fine which may extend to two thousand rupees or with both.\

[“(2) Any person who fails to submit any return required to be submitted under Sections 5 and 22 shall, on conviction, be punished with imprisonment which may extend to one year but which shall not be less than three months and shall also be liable to fine which may extend to one thousand rupees)”]

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1. Substituted by Assam Act No. IX of 1975.

**Protection of action taken** 35. :- No suit or proceeding or other legal proceedings shall lie taken against any person for anything which is in good faith done or intended in good faith to be done in pursuance of any of the provisions of this Act, or any order made thereunder.

**Delegation of Power** 36. :- The State Government may, by notification, delegate any officer, or authority subordinate to it any of the powers conferred on it by the Act except the powers under Section 8, 28 and 40, to be exercised subject to any restrictions and conditions as may be specified in the said notification.

**Powers to order production of documents etc.** 37. :- Subject to any conditions or restrictions that may be prescribed, the Collector may, for the purpose of this Act, require any person to produce any document, paper or register which is in his possession or under his control, or to furnish any information which is he may think necessary for the proper discharge of any duties under the provisions of this Act.

**38. Officer holding enquiries to have powers of Civil Court for enforcing attendance :-** Any officer or authority holding an enquiry or hearing on appeal under this Act shall have the powers of a Civil Court under the Code of Civil Procedure, 1908 (Act V of 1908) in respect of-

- a) enforcing attendance of any person and his examination of oath.
- b) compelling production of documents, and
- c) issue of commission.

**39. Mode of recovery of any amount under the Act.:-** Any sum payable to the Government under the provisions, of this Act may be realised as an arrear of land revenue.

**40. Power to make rules :-** (1) The State Government may by notification in the official Gazette, make rules for carrying out the purposes of this Act.

2) In particulars, and without prejudice to the generality of the foregoing power.

such rules may provide for all or any of the following matters, namely-

a) the manner in which any notice or order under this Act may be served or published;

- b) the manner in which the Collector shall exercise any of the powers under this Act;
- c) the procedure and fees regarding appeal revision or any other petition under this Act;
- d) the period within and the form in which the return has to be submitted under Section 5;
- e) the agency through which the information is to be collected under Section 6;
- f) the manner in which a copy of the draft statement shall be served on the person or persons concerned under sub-section (2) of Section 7;
- g) [Deleted]<sup>1</sup>
- h) the period within which the tenant shall exercise option under Section 16 for settlement of land with him;
- i) the period within which the owner shall remove building, structure or crop under Section 12 or 29;
- j) the period within which the return should be submitted under Section 22.

[“41. **Repeal and savings** :- (1) The Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1972 is hereby repealed.

2) Notwithstanding such repeal, any decision given, order made, anything done, any action taken or any proceedings commenced under any of the provisions of the Act so repealed and in force immediately before such repeal shall continue in force and shall be deemed to have been given made, done, taken or commenced under the corresponding provisions of this Act”]<sup>2</sup>.

[“42. **Power to remove difficulties** :- If any difficulty arises in giving effect to any provision of the Assam Fixation of Ceiling on Land Holdings Act, 1956, the State Government may, as occasion requires, take any action not inconsistent with the provisions of the Act which may appear to them necessary for the purpose of removing the difficulty.”]<sup>3</sup>

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1. Deleted by the Assam Act No. XVIII of 1976

2. Inserted by Assam Act IX of 1975 (with effect from 13-10-1972)

3. Inserted by Assam Act IX of 1975 (with effect from 13-10-1972)

19

The 12th November 1957

**No.LJL.30/57/46.**—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

(Received the assent of the President on the 8th November 1957)

ASSAM ACT XVII OF 1957

THE ASSAM FIXATION OF CEILING ON LAND HOLDINGS  
(AMENDMENT) ACT, 1957

(Passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 13th November 1957]

*An*

*Act*

*to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.*

**Preamble.**—WHEREAS it is expedient to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956 (Assam Act I of 1957), hereinafter called the principal Act in the manner hereinafter appearing :

It is hereby enacted in the Eighth Year of the Republic of India as follows:—

**1. Short title, extent, commencement.**—(1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1957.  
 (2) It shall have the like extent as the principal Act.  
 (3) It shall be deemed to have come into force from the date of commencement of the principal Act.

**2. Amendment of Section 2 of Assam Act I of 1957.**—  
 (i) Clause (d) of section 2 of the principal Act shall be deleted.  
 (ii) The existing clause (e) of section 2 of the principal Act shall be re-numbered as clause (d) and substituted by the following, namely:—  
 “(d) Lands utilised by efficiently managed farms on which heavy investments or permanent structural improvements have been made and whose break up is likely to lead to a fall in production”.  
 (iii) After clause (d) of section 2, the following shall be added as new clause (e), namely,—  
 “(e) lands held by a sugar factory or a co-operative farming society, for cultivation of sugarcane for the purpose of such factory.”

**3. Amendment of Section 3 of Assam Act I of 1957.**—(i) In clause (k) (iii) of section 3 of the principal Act, the “comma” after the word “village” occurring in the seventh line shall be deleted and the words “within a distance of five miles” shall be inserted before the words “during the greater part of the agricultural season.”  
 (ii) In clause (o) of section 3, the full-stop at the end of the clause shall be deleted and the following shall be added, namely,—  
 “and includes a person who cultivates the land of another person on condition of delivering a share of the produce”.

**4. Amendment of Section 4 of Assam Act I of 1957.**—(i) At the end of sub-section (1) of section 4, the following shall be added as a proviso, namely,—  
 “Provided that where the person holds orchard lands, the afore-mentioned limit shall be increased by the actual area of the orchard, subject to a maximum of 30 bighas”.  
 (ii) The following shall be added as sub-section (2) of section 4 of the principal Act, namely:—  
 “(2) The Ceiling of a Co-operative farming society shall be the aggregate of the ceilings of its individual members or their families under sub-section (1) above.

Provided that lands held outside the society by a member of a Co-operative Society or any member of his family shall also be taken into account for determining his ceiling”.

(iii) The existing sub-section (2) of section 4 of the principal Act shall be re-numbered as sub-section (3) and substituted by the following, namely:—  
 “(3) No *benami* transfer made after the twelfth day of November, 1955, shall be taken into account in determining the limit upto which the transferor shall be entitled to hold lands under sub-section (1) above, and in such case the limit and the excess land of the transferor shall be determined as if the transfer has not taken place”.

5. **Amendment of Section 12 of Assam Act I of 1957.**—(i) After the clause (a) (2), (ii) of section 12, and before the Explanation thereunder, a new clause (3) shall be inserted, namely,—

“(3) Where there is a sub-tenant in the excess land acquired, an amount equal to 50 per cent of the compensation payable under (1) or (2) above to the tenant under whom he holds shall be paid out of it to the sub-tenant.”

(ii) In clause (c) of section 12, after the words “owner or tenant,” the words “or the sub-tenant” shall be inserted.

6. **Amendment of Section 23 of Assam Act I of 1957.**—(i) The existing clauses (a) and (b) of section 23 shall be substituted by the following, namely,—

“(a) if the aggregate area of lands in actual occupation of a tenant does not exceed 10 bighas, then he shall not be ejected therefrom, until he has been provided with land of equivalent value in the locality;

(b) if the aggregate area of lands in actual occupation of a tenant exceeds 10 bighas, then the tenant shall not be ejected from a minimum area of 10 bighas as selected by him (tenant), until he has been provided with land of equivalent value in the locality, but the landlord shall be entitled to resume for personal cultivation any area in excess of these 10 bighas. In no case, however, the aggregate area of lands so resumed from all his tenants taken together, along with any other land already held under personal cultivation by the landlord or any member of his family on the date of resumption, shall exceed an overall limit of 100 bighas.”

(ii) At the end of the existing proviso to section 23, the following shall be added as a second proviso, namely,—

“Provided further that if the landlord is a minor, or a widow, or a person subject to any physical or mental disability, or a member of the Military, Naval or Air Forces of the Union, then it shall not be obligatory on him to leave a minimum area with the tenant under the provisions of clause (a) or (b) above.”

P. C. DAS,  
for Secy. to the Govt. of Assam, Leg. & Judl. Deptts.



অসম রাজপত্র

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তৃত্বৰ দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 685 দিশপুৰ, শুক্ৰবাৰ, 14 অক্টোবৰ, 2022, 22 আহিন, 1944 (শক)

No. 685 Dispur, Friday, 14th October, 2022, 22nd Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 14th October, 2022

**No. LGL.193/2021/15.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XLI OF 2022

(Received the assent of the Governor on 7th October, 2022)

THE ASSAM FIXATION OF CEILING ON LAND HOLDINGS  
(AMENDMENT) ACT, 2022

**AN  
ACT**

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

**Preamble**

Whereas it is expedient further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. 1 of  
1957

It is hereby enacted in the Seventy-third Year of the Republic of India as follows: -

**Short title, extent and commencement**

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of section 4**

2. In the principal Act, in section 4, in sub-section 2, in the first proviso, in the Explanation, in clause (xi), in the last line, for the punctuation mark “:”, the punctuation mark “;” shall be substituted and thereafter the following provisos shall be inserted, namely:-

“Provided that the land, subject to maximum five percent of total garden area, which tea gardens are allowed to retain under the provisions of this Act, may be used for the following purposes, namely:-

- (a) promotion of eco-friendly tea tourism;
- (b) cultivation of agricultural crops which include cash crops, horticultural crop, floriculture, medicinal plants, agar wood, sandal wood and bamboo;
- (c) animal husbandry and fisheries;
- (d) green power and non-conventional energy resources;

**Repeal and savings**

3. (1) (e) social infrastructure and services which include wellness centres, schools, colleges, universities, medical, nursing, paramedical institutions, cultural and recreational exhibition centres and Government Offices that could be set up by Tea Garden Authority or a Government entity;

(f) food processing, blending and packaging units;

3. (2) The Assam Fixation of Ceiling on Land Holdings (Amendment) Ordinance, 2022 (Assam Ordinance No.III of 2022) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act.

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.

পঞ্জীয়ন নম্বৰ - ৭৬৮ /৯৭

Registered No.-768/97



অসম  
রাজপত্র

# THE ASSAM GAZETTE

অসমাধাৰণ

EXTRAORDINARY

প্রাপ্ত কর্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 563 দিশপুৰ, বৃহস্পতিবাৰ, 14 ডিচেম্বৰ 2023, 23 আগ্ৰহণ, 1945 (শক)

No. 563 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 14th December, 2023

**No. LGL.247/2022/43.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

## ASSAM ACT NO. LXVIII OF 2023

(Received the assent of the Governor on 7th February, 2023)

### THE ASSAM FIXATION OF CEILING ON LAND HOLDINGS (AMENDMENT) ACT, 2022

**AN  
ACT**

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

Preamble Whereas it is expedient to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act  
No 1 of  
1957**

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title, extent and commencement 1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 2022.  
 (2) It shall have the like extent as the principal Act.  
 (3) It shall come into force at once.

Amendment of section 34 2. In the principal Act, in section 34,-

- (i) in sub-section (1), for the words "be punished with imprisonment which may extend to one year or with fine which may extend to two thousand rupees or with both" appearing after the words "to be false, shall", the words "punished with a fine of at least rupees twenty five thousand which may extend upto rupees one lakh" shall be substituted;
- (ii) in sub-section (2), for the words "be punished with imprisonment which may extend to one year but which shall not be less than three months and shall also be liable to fine which may extend to one thousand rupees" appearing after the words "on conviction", the words "punished with a fine of at least rupees twenty five thousand which may extend upto rupees one lakh" shall be substituted.

**GEETANJALI DAS SAIKIA,  
Secretary to the Government of Assam,  
Legislative Department, Dispur.**



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তৃত্ব দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 499 দিশপুৰ, শনিবাৰ, 19 অক্টোবৰ 2024, 27 আহিন, 1946 (শক)

No. 499 Dispur, Saturday, 19th October, 2024, 27th Asvina 1946 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 19th October, 2024

**No. LGL.48/2024/9.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 19th October, 2024 is hereby published for general information.

## ASSAM ACT NO. XXVII OF 2024

(Received the assent of the Hon'ble Governor on 19th October, 2024)

**THE ASSAM FIXATION OF CEILING ON  
LAND HOLDINGS (AMENDMENT) ACT, 2024**

**AN  
ACT**

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

**Preamble**

Whereas it is expedient to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956, hereinafter referred to as the **principal Act**, in the manner hereinafter appearing; **Assam Act No 1 of 1957**

It is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:-

**Short title, extent and commencement**

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 2024.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of section 4**

2. In the principal Act, in section 4, in sub-section (2), in seventh line, after the word and figure "Act 1970" appearing at the end, the following shall be inserted, namely:-
 

" and such owner or tenant shall not transfer, sale, lease or gift such land for any other purposes except for special cultivation of tea and purposes ancillary thereto, in future and if so transferred, such land shall automatically become Government land on the date of such transfer :

Provided that the State Government may allow such person who acquired or received land within the area of special cultivation of tea and purposes ancillary thereto, by way of grant, lease, sale, gift, mortgage or otherwise by a bonafide transfer on or before 31<sup>st</sup> day of December 2022, from grantees, leaseholder or landholder, which was earlier leased for special cultivation, to claim rights over such lands as landholder, subject to payment of premium as may be notified by the Government from time to time :"

**Amendment of section 34**

3. In the principal Act, in section 34, after sub-section (2), the following new sub-section shall be inserted, namely:-
 

"(3)Whoever contravenes the provision of sub-section (2) of section 4 of the Act shall be punishable with rigorous imprisonment which may extend upto 3 (three) years and with fine which may extend upto 5 (five) lakhs."

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭



Registered No.-768/97

# অসম রাজপত্ৰ

সত্যমুক্ত জ্যোতি

## THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 782 দিশ্পুৰ, বুধবাৰ, 10 ডিচেম্বৰ, 2025, 19 আগ্ৰহণ, 1947 (শক)

No. 782 Dispur, Wednesday, 10th December, 2025, 19th Agrahayana, 1947 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

### NOTIFICATION

The 10th December, 2025

**No. LGL.56/2025/4.**— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th December, 2025 is hereby published for general information.

### ASSAM ACT NO. XXXVIII OF 2025

(Received the assent of the Hon'ble Governor of Assam on 9th December, 2025)

### THE ASSAM FIXATION OF CEILING OF LAND HOLDINGS (AMENDMENT) ACT, 2025

**AN  
ACT**

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

**Preamble**

Whereas, it is expedient further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act No  
XVII of 1957**

It is hereby enacted in the Seventy-sixth year of the Republic of India as follows:—

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 2025.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 3**

2. In the principal Act, in section 3, after clause (o), the following clauses shall be inserted, namely:-

- “(p) “person affected” means for the purposes of this Act, all such persons entitled to receive compensation as determined by the District Commissioner under section 12 of the Act;
- (q) “tea garden worker” means permanent and temporary worker and descendants of tea garden workers residing within the labour line area of a tea estate on the date of commencement of the Act, who belongs to Tea tribes and Adivasi communities as notified by the Government from time to time and whose occupation and entitlement to land is recognized under the provisions of section 7A and section 17A of this Act.”

**Amendment of  
section 4**

3. In the principal Act, in section 4, in sub-section (2), for clause (ii), the following shall be substituted, namely:-

“(ii) Land used for Staff Building excluding Labour Line:

Provided that land used for staff quarters shall continue to be deemed as land used for ancillary purposes under this Act.”

**Insertion of  
new section 7A**

4. In the principal Act, after section 7, the following new section shall be inserted, namely:-

“Acquisition  
of lands  
under labour  
lines

- 7A. The State Government shall acquire lands under labour lines in such manner as may be prescribed and all rights, titles, interest and encumbrances of such acquired lands shall be vested in the Government and the persons affected for the acquisitions of

lands under labour lines, shall be entitled for compensation, as may be determined by the Government under section 12 of this Act:

Provided that, such acquired lands may also be disposed by the Government in such manner as may be prescribed under section 17 of this Act."

Insertion of  
section 17 A

5. In the principal Act, after section 17, the following new section 17A, shall be inserted, namely:-

"Manner of  
disposal of  
land  
acquired  
under  
section 7A

17A. (1) Notwithstanding anything contained in section 17 of this Act or any other law for the time being in force, the Government after, acquiring lands in labour lines under section 7A, give settlement of such lands to tea garden workers residing and in occupation of such lands;

(2) Notwithstanding anything contained in this Act or any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act, such lands acquired under section 7A shall be heritable, but shall remain non-transferable by way of sale, lease, gift or any other form of alienation for 20 years or as notified by the Government from time to time:

Provided that mortgage of such land may be given in favour of any nationalized bank, a Cooperative Society registered under the Assam Co-operative Society Act, 1949 or such other financing institutions as may be approved by the State Government or as may be notified by the Government from time to time.

(3) The sale, transfer, lease, gift or alienation of such land, after the expiry of the period of 20 years or as notified by the Government from time to time, shall be permissible only in favour of a tea garden worker as defined in the Act and residing in the same tea estate.

(4) The Government may by notification, frame conditions

regarding the extent of disposal of such lands, for utility and optimal usage of such lands for the welfare of the tea garden worker, in the manner as may be prescribed.

(5) The extent of land, per family of a tea garden worker, to be settled shall be such, as may be notified by the Government from time to time.

Amendment of 6. section 34

In the principal Act, in section 34, after sub-section (2), the following sub-sections shall be inserted, namely:-

- (3) The State Government may, for the purposes of determining and realising the penalties under sub-section (2), appoint the District Commissioner, or such other authority by publication in the official Gazette from time to time, having jurisdiction, for determine the penalties and shall hold an inquiry in such a manner as may be prescribed and impose penalty after giving the person concerned a reasonable opportunity of being heard.
- (4) Whoever aggrieved by any order of the adjudicating officer referred to in sub-section (3) may prefer an appeal to the Assam Board of Revenue within a period of sixty (60) days from the date of receipt of such order.
- (5) An appeal may be admitted after the expiry of the period of sixty (60) days, if the appellant satisfies that the Appellate Authority that he had sufficient cause for not preferring the appeal within that period.
- (6) No appeal shall be disposed of unless the appellant has been given a reasonable opportunity of being heard.
- (7) The appellate authority shall exercise its powers under section 34 in such form and manner as may be prescribed.
- (8) Any penalty imposed under section 34 of this Act shall, upon failure of payment within the period prescribed, in the order of the adjudicating authority, be recoverable as an arrear of land revenue.
- (9) Without prejudice to sub-section (8), the penalty shall be recoverable as a public demand under the provisions of the Revenue Recoveries Act, 1890 and the Bengal Public Demand Recovery Act, 1913, as applicable in the State of Assam."

Act No 1 of  
1890 Act 3 of  
1913

GEETANJALI DAS SAIKIA,  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.